**IN THE NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH**

**COURT – IV**

12. **IA-5506/2023 in C.P.(IB)/4479(MB)/2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.04.2024**

NAME OF THE PARTIES: Inventure Fincance Private Limited
Vs
Mahabali Innovative Technoliges Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016

**O R D E R**

This matter is heard through video conference:

1. Mr. Kairav Trivedi, Erstwhile Liquidator present in person through VC. Mr. Girish Paryani i/b A&G Legal Associates LLP, Ld. Counsel for R-1/SIDBI present (VC).

2. Registry is directed to issue Court Notice to the R-2/IDBI. After receiving the Notice, three weeks' time is granted to IDBI to file reply with a copy served upon the Applicant at least three days in advance of the next date of hearing.

3. List this matter on **21.05.2024**.

Sd/-
**ANU JAGMOHAN SINGH**
**Member (Technical)**

Sd/-
**KISHORE VEMULAPALLI**
**Member (Judicial)**

02.04.2024/pvs